

although there are no 'warring factions', to take some positive initiatives which are many in the hands of those in power, those in authority, so that a climate is created at least not to accelerate the killings going on further.....and bring this very volatile issue to be discussed at the table so that the future of Assam, the future of Nagaland, the future of the North-East Region does not deteriorate further much to the concern and much to the responsibility of modern India. I do not make this appeal only from my party. Our party leader, Chief Minister Prafulla Kumar Mohanta, has already made known our stand. We are ready to talk, may be bilaterally, may be otherwise. We are very ready to talk. We only want the Central Government to take some positive steps towards ensuring a dialogue and this is all, Madam. Thank you.

SHRI TARA CHARAN MAJUMDAR (Assam): Madam, I may be allowed to associate myself with Mr. Chaliha because he has raised a very important issue and I think the entire House should support it. It is in the interest of not only the North-Eastern Region but also of the entire country. I submit that this issue is no less important than the Kashmir and other issues. The country has not given proper attention to it. I think that things would go very wrong if this issue is not tackled properly with sympathy and with farsightedness. Thank you.

**RE: PROTEST AGAINST
WITHDRAWAL OF CONTRIBUTORY
SYSTEM OF PROVIDENT FUND**

SHRI JIBON ROY (West Bengal): Madam, I wanted to speak on the issue yesterday itself when several thousand workers from all over the country came to Delhi and demonstrated before the Parliament. The issue relates to a situation arising out of the unilateral withdrawal of contributory system of provident fund. The workers have complained that the Bill having been introduced and passed, the workers have lost their provident fund; the Government has not yet addressed itself to the problem of workers. Now some commotion has developed throughout the industry, throughout the country, everywhere. The workers are not accepting the thing and already a large number of technicians and engineers who are called 'rich workers' are leaving the factories. Madam, I have visited the Visakhapatnam Steel Plant which is a public sector undertaking. At least fifty engineers and

technicians have left the Visakhapatnam Steel Plant in the last three months after the Ordinance was promulgated, and I am sure that this will take the shape of an exodus in the coming months and you will not be able to save the public sector and all the engineers and technicians will leave the factories. I request Mr. Vayalar Ravi, the other Members and the Government to consider this aspect.

Madam, the final point is that none of the officials is going to the factory, addressing the workers and explaining to them as to what the contents of the Bill are. At least there should be somebody at the factory gate to support the Ordinance or the Bill. I urge upon the Government either to explain the contents of the Bill to the workers throughout the country or to bring an amendment during this Session itself, without forcing a deduction of provident fund on the workers. Allow them to choose their fate. I request the Government that it should save the public sector factories and should also save the workers. That is all. Thank you, Madam.

THE DEPUTY CHAIRMAN: Shri Sushil Kumar Shinde.

**RE: DEATH OF SHRI RAMESH KINI IN
MYSTERIOUS CIRCUMSTANCES**

श्री सुरील कुमार संभाजीराव शिंदे (महाराष्ट्र):
महोदय.....

SHRI ADHIK SHIRODKAR (Maharashtra): Madam Deputy Chairperson, I wish to raise a point of order.

SHRI S.S. AHLUWALIA (Bihar): No point of order during Zero Hour.

THE DEPUTY CHAIRMAN: There is no point of order in the Zero Hour.

SHRI SUSHILKUMAR SAMBAJIRAO SHINDE: What is this, Madam? I have just started speaking and he wants to raise a point of order on what I am going to speak. ...*(interruptions)*...

SHRI ADHIK SHIRODKAR: Madam, I just want to make a submission.

THE DEPUTY CHAIRMAN: Just one minute. I explain it. When we have Zero Hour mentions, these are not substantive matters; Members raise only those matters or problems which are concerning or bothering them.

Now the Chairman has permitted him to

raise an issue. We do not generally have a point of order during Zero Hour. But if you have any point to make on that particular subject, I will permit you to put your viewpoints.

SHRI ADHIK SHIRODKAR: Madam Deputy Chairperson, I will rephrase my submission.

THE DEPUTY CHAIRMAN: Let him make his submission and I will permit you to make your submission. I knew that you were making a request to the Chairman also. I will permit you. Let him first make his submission. I assure the House and I assure you that we would not take up any matter which is *sub-judice* in the court. The hon. Member is a very senior Member and understands that we never discuss in the House any matter which is *sub-judice* in any court in the country. But we don't know what he is going to say. (Interruptions)... I don't know what he is going to say. Let him say. We never allow any matter which is *sub-judice* to be raised in the House. If any matter which is *sub-judice* is raised, I am there to protect you.

श्री सुरील कुमार संभाजीराव शिन्दे: उपसभापति महोदया, मैं एक दर्दभरी कहानी की ओर सदन का और सरकार का ध्यान आकर्षित करना चाहता हूँ और मांग करता हूँ कि सरकार जल्द ही इस विषय में निर्णय लेगी।

महोदया, 23 जुलाई से आज तक एक महीना बीत जाने के बाद भी उस विधवा को न्याय नहीं मिला है। उस 23 जुलाई की रात को बंबई में बारिश गिर रही थी, ट्रेन बंद थी और कहीं मोटर भी नहीं जा रही थी। महोदया, आप को पता ही है कि बंबई में छोटे-छोटे लोग 200 स्कवैयर फीट, 400 स्कवैयर फीट और 500 स्कवैयर फीट में रहते हैं जोकि मध्यम वर्ग और वकींग कम्युनिटी के लोग होते हैं। ऐसे लोगों को महाराष्ट्र रेंट एक्ट में प्रोटेक्शन दिया गया है।

This is the point. Why has this been done? I have to mention that.

रेंट एक्ट से प्रोटेक्शन दे दिया है। महोदया, वही माटुंगा में एक घर है जिस का नाम 'लक्ष्मी निवास' है। उस लक्ष्मी निवास में एक दंपति रहती थी जिन का कि एक छोटासा बच्चा था। उस के मुखिया की तनख्वाह 2 हजार रुपए होगी।

महोदय, आजकल बंबई में पुरानी इमारत, पुरानी बिल्डिंग को गिराकर नई मल्टी स्टोरीड बिल्डिंग खड़ी करने का काम हो रहा है क्योंकि इस में बिल्डिंग्स को पैसे ज्यादा मिलते हैं, मुनाफा ज्यादा मिलता है। इस में वही के जो पुराने रहने वाले हैं, किराएदार हैं, उन को गुंडागर्दी से निकाला जाता है। यह कहानी ऐसे ही घर की है जिसमें

किनी नाम के गृहस्थ रहते थे जिन का नाम रमेश किनी था। उन की पत्नी का नाम शीला किनी है और उस घर के मालिक लक्ष्मीचंद शाह पुत्र सुमन शाह है। वह कई दिनों से यह घर खाली कराना चाहते थे और किनी दंपति उसे खाली नहीं कर रहे थे। आखिर में उन्होंने सत्ता में जो लोग हैं-शिव सेना और भारतीय जनता पार्टी के वहाँ के जो लीडर्स हैं, उन का सहारा लेकर उस घर को खाली कराने का प्रयास किया। महोदया, 23 तारीख की रात को रमेश किनी को ये लोग ले गए। अब कहां लेकर गए? बंबई में लेकर गए और रमेश किनी की हत्या उस रात को पुणे के अल्का थिएटर में हो गयी। यह कैसे हो गयी और वह कैसे वहां गया? उस की जेब में सायनाइड कैसे मिला? उस की तनख्वाह तो 1-2 हजार रुपए है और सायनाइड तो 10 हजार रुपए ग्राम मिलता है तो सायनाइड उस के पास कैसे मिला?

महोदय, शीला कीन जी ने जब यह प्रेस कान्फ्रेंस ले ली तो उस वक्त उन्होंने यह इच्छा की, लोगों के सामने बताया, सरकार को बताया कि मुझे इसमें संशय है और मुझे न्याय नहीं मिल रहा है। एक बार पोस्टमार्टम हो गया था पूना में, और केवल मिसेज किनी के कहने से बंबई में दूसरी बार पोस्टमार्टम करना पड़ा। उस समय उसके साथ उनका खुद का डाक्टर भी था। इन दोनों पोस्टमार्टम रिपोर्ट में डिफरेंस है।

श्री एस.एस. अहलुवालिया: पूना में रात दो बजे पोस्टमार्टम हुआ था।...(व्यवधान)...

श्री सुरील कुमार संभाजीराव शिन्दे: रात में दो बजे पोस्टमार्टम हो गया, ठीक है।...(व्यवधान)...

मैडम, मैं ज्यादा डिटेल् में नहीं जाना चाहता। I will be brief.

मैडम, वहां संशय आया ओर उन्होंने प्रेस कान्फ्रेंस में नाम ले लिया आशुतोष राणे का, जो स्टुडेंट यूनियन देखता है शिवसेना का उसका नाम ले लिया, युवा नेता का नाम ले लिया और किन्हीं लीडरों का नाम ले लिया। मैडम, मैं सभी नाम नहीं लेना चाहता और किसी पर आरोप भी नहीं करना चाहता, केवल जो नाममिसेज किनी ने प्रेस कान्फ्रेंस में लिया, उसी से ही संबंधित रखता हूँ। उन्होंने वहां विनती की। इधर महाराष्ट्र के दोनों सदनों में हल्लागुल्ला हो गया तो भी उसे न्याय नहीं मिला। चूंकि एक्सट्रा कंस्टीट्यूशनल प्रेसर वहां आ रहा था, मुख्यमंत्री को भी विधानसभा में कहना पड़ा कि सो एण्ड सो व्यक्ति जो है वह उसमें पूरी तरह निर्दोष है। अब जब यह इन्क्वायरी चल रही है तो कैसे आप किसी को निर्दोष कह सकते हैं। ऐसा नहीं हो सकता।...(व्यवधान)...

श्री मुकेश आर. पटेल (महाराष्ट्र): मैडम, यह मैटर सबजुडिस है।... (व्यवधान)...

SHRI SATISH PRADHAN (Maharashtra): The matter is *sub judice*. (Interruptions).

श्री सुरील कुमार संभाजीराव शिन्दे: मैं यह कह रहा हूँ कि इसलिए इसका विश्वास नहीं।... (व्यवधान)...

कल भी विश्वनाथ प्रताप सिंह जी... (व्यवधान)...

SHRI AJIT P. K. JOGI (Madhya Pradesh): Madam, the matter is not *sub judice* unless a charge is framed in a criminal case. (Interruptions). This matter is not *sub judice*.

श्री सुरील कुमार संभाजीराव शिन्दे: मैं श्रीकृष्ण कमीशन पर नहीं जाऊंगा कि आपने कैसे श्रीकृष्ण कमीशन को झुंफ कर दिया। उस बात में मैं नहीं जाना चाहता। यह टोटल डिसऑर्डर है, एडमिनिस्ट्रेशन फैंल्योर है। आपने 12 दिन की सरकार में डायरेक्शन दे दी कि श्रीकृष्ण कमीशन को लाया जाए। क्यों लाया जाएगा? क्या कर था आपको? 12 दिन के अंदर आपने डायरेक्शन दे दी।... (व्यवधान)...

श्री मुकेश आर. पटेल: मैटर सबजुडिस है, मैडम।... (व्यवधान)...

उपसभापति: आप क्या कह रहे हैं, क्या सबजुडिस है?... (व्यवधान)...

SHRI SATISH PRADHAN: Madam, the matter is *sub judice*. (Interruptions) He should not be allowed. (Interruptions).

THE DEPUTY CHAIRMAN: What is *sub judice*? (Interruptions) What is *sub judice*? (Interruptions). Let me find out. (Interruptions). Mr. Shinde has just now referred to a case of murder or death — I don't want to use that word — of a person whose name he has mentioned. What is *sub judice* in it? Can you explain to me? (Interruptions).

SHRI SUSHILKUMAR SAMBHAJIRAO SHINDE: Madam, I am only mentioning the facts. What has been said in the Press conference, I am only mentioning that. (Interruptions).

THE DEPUTY CHAIRMAN: Mr. Shirodkar, can you explain to me what is *sub judice*? (Interruptions).

SHRI GOVINDRAO ADIK (Maharashtra): Madam, whatever he has said is not *subjudice*. (Interruptions).

SHRI JOHN F. FERNANDES (Goa): Madam, they can associate themselves. (Interruptions).

THE DEPUTY CHAIRMAN: He has only referred to a death or a murder in maharashtra. Now what is *sub judice*? If you have any objection, you please say that. If it is *sub judice*, you tell me so that I can direct him. If it is not *sub judice*, then he can make his point. That is what I am saying. (Interruptions).

SHRI SUSHILKUMAR SAMBHAJIRAO SHINDE: Madam, I have not mentioned anything about investigations. I am only mentioning facts. (Interruptions).

SHRI ADHIK SHIRODKAR: Madam, the problem is this. Mrs. Kini herself filed a writ petition in the High Court. The adjudication is at Bombay. It is a writ petition under article 226 alleging that the Government of Maharashtra was not carrying on the investigations in a manner in which it ought to have been carrying out, without any interference. Therefore, she made certain prayers including a prayer for referring this investigation to the CBI. Only nine days ago the High Court has given an order on the writ petition. In any writ petition there is never a judgement. It is only an order. The order is this. The officers of the CID who are working at Mumbai, New Mumbai, Thane and Pune in connection with the investigation into the death of Ramesh Kini on 23rd July at Pune will act only under the direct supervision of the Additional Director General of Police Mr. Mandonea. For the purpose of the said investigation, they will be answerable firstly to Mr. Mandonea and formally to the court... (Interruptions)...

SHRI AJIT P. K. JOGI: This is not *sub judice* at all... (Interruptions)...

SHRI SUSHILKUMAR SAMBHAJIRAO SHINDE: Madam, that itself shows that even the court... (Interruptions)...

THE DEPUTY CHAIRMAN: I am not able to hear anybody... (Interruptions).... He said that writ petition was filed by the wife and the court said that it should not be discussed... (Interruptions)...

SHRI ADHIK SHIRODKAR: The court said that the matter will be investigated by the CID. The investigation report will be given directly to the court. Therefore, this matter, at present, is under the consideration of the High Court. It has not been finalised... (Interruptions)...

SHRI AJIT P.K. JOGI: This order does not make it *sub judice*.

SHRI S.S. AHLUWALIA: They have directed the investigating agency to report to the High Court. They have not restrained the Parliament from discussing it ...*(Interruptions)*...

SHRI NILOTPAL BASU (West Bengal): The order does not stop us from discussing it ... *(Interruptions)*...

श्री जलालुद्दीन अंसारी (बिहार): जोर से बोलिए ...*(व्यवधान)*... I will be brief.

SHRI AJIT P.K. JOGI: Unless the charges are framed, it does not become *sub judice*.

THE DEPUTY CHAIRMAN: Hon. Members, I think I am still presiding in this House and I should see who should speak *Jorse* and who should speak less *Jorse*. I think this should be left to the Chair to decide.

Now we do not want any confrontation regarding any matter which is in the court or which is under investigation by the court. We want that matter to be absolutely clear because in this House, many times, such matters come up which may have some ramifications on the investigation. Mr. Shirodkar, who is himself an eminent lawyer understands his point. If he is saying something, let me hear him. Then Mr. Shinde, who is himself a lawyer, can make his point without violating any norms. There is no problem ... *(Interruptions)*...

SHRI SUSHILKUMAR SAMBAJIRAO SHINDE: I was a police officer also ... *(Interruptions)*...

THE DEPUTY CHAIRMAN: We are all Members of this House and we should know our limitations. We cannot say that we just cannot speak about something because somebody said that it is *sub judice*. We can speak something if we feel that it is not *sub judice*. The matter should be clear—black and white. That is why I asked Mr. Shirodkar to explain if he has any objection.

AN HON. MEMBER: Mr. Shirodkar is referring to the order of the court. But Mr. Shinde has not referred to that ...*(Interruptions)*...

SHRI SUSHILKUMAR SAMBAJIRAO SHINDE: I am not at all referring to that ...*(Interruptions)*... I am mentioning the facts of the case. I am not referring to the bail and I

am not referring to the Chief Metropolitan Counsellor. It has nothing to do with it. I am only mentioning that Mrs. Kini said a few things in the press conference. She talked of her apprehension and whether she would get justice or not. That is the main point. Thereby, I want to attract the attention of the Government ...*(Interruptions)*...

THE DEPUTY CHAIRMAN: Justice is in the hands of the court because the matter has been referred to the High Court of Maharashtra. So, justice will be decided by them. Investigation is being done by the CBI ...*(Interruptions)*

SHRI JOHN F. FERNANDES: It is not with the CBI.

SHRI SUSHILKUMAR SAMBAJIRAO SHINDE: The matter is being investigated by the CID.

THE DEPUTY CHAIRMAN: If everybody speaks at the same time, I can get confused between CBI, CID and all the ABCDs. It is much better that the matter is clearly understood and clearly reported. We don't want any confusion to be reported in this matter. If you are considerate enough about the court matter, please confine yourself to the case itself or the tragedy which took place. But please don't refer anything whatsoever about the Court or the names which are being referred in the Court. No names which are referred in the court matter should be referred to.

SHRI SUSHILKUMAR SAMBAJIRAO SHINDE: That is the reason why I am not referring to the Court ...*(Interruptions)*...

SHRI RAGHAVJI: He took the name of the BJP.

श्री सुशील कुमार संभाजीराव शिन्दे: सरकार एलॉयंस है, दोनों की सरकारें चल रही हैं। ...*(व्यवधान)*

श्री महेश्वर सिंह (हिमाचल प्रदेश): आप भी उनका समर्थन दे रहे हैं। ...*(व्यवधान)*

श्री सुशील कुमार संभाजीराव शिन्दे: हाथ में हाथ डाल कर चल रहे हैं। ...*(व्यवधान)*

THE DEPUTY CHAIRMAN: As I understood it, when he mentioned about the party, he only mentioned the party which is in the Government ...*(Interruptions)*

श्री सुशील कुमार संभाजीराव शिन्दे: मैडम, मुझे बहुत खशी हो रही है कि भारतीय जनता पार्टी उनको

समर्थन नहीं करना चाहती है। इसलिए मैं बड़ खुश हूँ। बस हो गया ... (व्यवधान) उन्होंने अपने को क्लेरिफाई किया है। मैडम, मैं ज्यादा वक्त नहीं लेना चाहूँगा।

उपसभापति: उन्होंने जो एक्सप्लेन किया ... (व्यवधान)

श्री सुशील कुमार संभाजीराव शिन्दे: मैं इतना ही कहना चाहूँगा कि जिस तरह की घटना हो गई ... (व्यवधान)

उपसभापति: आपका कुछ बाकी है, शिरोडकर जी।

SHRI ADHIK SHIRODKAR: Madam, the Members of this House who have always been speaking that the law would take its own course are now surprised that the law is taking its course ... (Interruptions)

SHRI GOVINDRAO ADIK: That is our grievance. In Maharashtra, there is no law and order at all ... (Interruptions)

SHRI ADHIK SHIRODKAR: Mr. Shinde, who is my learned friend... (Interruptions)

SHRI SUSHILKUMAR SAMBHAJIRAO SHINDE: I am not only his learned friend but otherwise also we are friends.

THE DEPUTY CHAIRMAN: Whether you are learned or not, at least be friends.

SHRI ADHIK SHIRODKAR: Madam, the test of *sub judice* has been given in one of the rulings. The test of *sub judice* in my opinion, should be that the matter to be raised in the House is substantially identical with the one on which the court of law is to adjudicate. If the Chair holds that the matter is *sub judice*, the effect of the ruling is that the discussion on the matter is postponed till such time that the matter is *sub judice*.

Therefore, the point which is sought to be raised is regarding the improper investigation as one hon. Member suggested, assuming it is true. On the writ petition, the apex court of the State of Maharashtra has given an order, and the matter is still pending that from day to day, week to week, the police have to directly report under the IGP's directions straight to the court. So investigation is no more in the hands of the police directly in that sense or in the Government. And the second point is it is a matter which pertains only to the State and those who are pointing fingers at us should look at three fingers pointed at themselves first.

SHRI SUSHILKUMAR SAMBHAJIRAO SHINDE: Ms. Kini has gone to the court privately and not the State Government. That

is the main case. That is the crux of the case.

SHRI AJIT P.K. JOGI: I would like to read about *sub judice*.

THE DEPUTY CHAIRMAN: Let him finish and then I will allow you.

SHRI ADHIK SHIRODKAR: This order was made on the 9th of May 1968 and if the hon. Member is referring to Shakhdar, he may kindly refer to page 946. That is the only thing. Sir, you are senior to me. I am confident that you will read what ought to be read and not what ought not to be read. Therefore, Madam Chairperson, my submission, with utmost humility, is that this matter being under the State should not be discussed in this House. Secondly, this matter is *sub judice* as per the test. Therefore, no discussion on this should be held so long as the matter is *sub judice*.

THE DEPUTY CHAIRMAN: Now I think there is hardly any time if we are going to discuss *sub-judice* and *non-sub judice*. (Interruptions)

SHRI AJIT P.K. JOGI: I would like to draw your attention to page 949. "A Committee of Presiding Officers has considered the scope of the rule of *sub judice*, and recommended the following guidelines—"

श्री सुशील कुमार संभाजीराव शिन्दे: उस बेचारी को न्याय मिलने में वैसे ही डिले हो रहा है।

SHRI AJIT P. K. JOGI: I am reading Number 8 only.

Rule of *sub-judice* has application only during the period when the matter is under active consideration of a court of Law or courts martial. That would mean as under:-

(a) In criminal cases - From the time charge sheet is filed till judgement is delivered."

You kindly look at page 949. That is why the matter is not *sub judice*. (Interruptions)

SHRI GOPALSINH G. SOLANKI (Gujarat): There is a writ petition filed by Ms. Kini. The High Court has given that direction. (Interruptions)

THE DEPUTY CHAIRMAN: If you refer to (d) it says "in writ petitions—till orders are passed."... (Interruptions)...

SHRI AJIT P.K. JOGI: I am confining myself to the criminal case which Mr. Shakhder

referred to. He only referred to the criminal case being investigated by the CID if Maharashtra and for criminal cases the guideline says, "From the time charge sheet is filed till judgement is delivered". The charge sheet has not been filed. He talked only of criminal case. Mr. Shinde talked about criminal case. (Interruptions)

He referred to the Press Conference, he referred to the criminal case, he referred to the CID investigation. He did not talk of the writ. It is not *sub judice*. (Interruptions)

PROF. VIJAY KUMAR MALHOTRA (Delhi): Why should you conceal the fact that there is a writ petition?

SHRI SUSHILKUMAR SAMBHAJIRAO SHINDE: There is no suppression of facts. (Interruptions)

SHRI AJIT P.K. JOGI: It is because of the respect for the law and the established rules. Mr. Shinde has only talked about the criminal case. He did not make any reference to a court of law. (Interruptions)

THE DEPUTY CHAIRMAN: What I understood from both your statements is....(Interruptions)....

AN HON. MEMBER: Madam, are you giving your ruling?

THE DEPUTY CHAIRMAN: I am not giving any ruling. I am only referring to what has been said. Mr. Shinde, your topic is about the death of a person under mysterious circumstances. It is your topic.

SHRI SUSHILKUMAR SAMBHAJIRAO SHINDE: I mentioned about CBI investigation also.

THE DEPUTY CHAIRMAN: The thing is, both Mr. Jogi and Mr. Shirodkar were referring to different sub-clauses of the same clause. One referred to sub-clause (a) and the other referred to sub-clause (d)....(Interruptions)... But a writ petition is there. Mr. Shinde did not talk about that. A fact cannot change, whether we talk about it or not. So long as a matter is there in the court, it is *sub judice*, whether one refers to it or not. If a writ petition is filed, it becomes *sub judice*. I request Mr. Shinde not to mention anything which has a reference to the court. The only mention....(Interruptions)....

SHRI SUSHILKUMAR SAMBHAJIRAO SHINDE: Madam, I am not mentioning any such thing.....(Interruptions)....

THE DEPUTY CHAIRMAN: The point is, if Mr. Shinde does not talk about it, it does not mean that it is not there.....(Interruptions).... It is there in the court.

SHRI SUSHILKUMAR SAMBHAJIRAO SHINDE: Madam, I was referring to the tragic case of Shrimati Kini. Nothing more than that.

SHRI AJIT P.K. JOGI: Rules are self-imposed discipline for Parliament.

THE DEPUTY CHAIRMAN: It is better. I feel that self-imposed discipline is better than somebody telling us what we should do and what we should not do....(Interruptions)....

SHRI ADHIK SHIRODKAR: Perhaps my hon. colleague does not know that till today it is not established that Mr. Kini died an unnatural death, leave alone suicide or homicide.....(Interruptions)....

SHRI SUSHILKUMAR SAMBHAJIRAO SHINDE: That is the reason why there should be a CBI enquiry. I absolutely agree with my learned friend. That is the only reason why there should be a CBI enquiry. There is pressure on the Government that Mrs. Kini is not getting justice....(Interruptions)....

SHRI SATISH PRADHAN: Hon. Shri Shinde says that Mr. Kini's case is being hushed up. He may recall that the matter went to the Maharashtra High Court. The hon. High Court ordered the case to be handed over to the CID and the CID should continue the investigations.

श्री सुरील कुमार संभाजीराव शिंदे: महोदय, हमें यह देखना होगा कि वह एक ऐसी अभागिन है जिसको न्याय नहीं मिल रहा है। उन्होंने विश्वनाथ प्रताप सिंह जी जब उनके घर गए थे, तो श्रीमती किनी ने उनसे कहा कि मुझे इस राज्य में न्याय नहीं मिलेगा इसलिए यह केस सी.बी. आई. के सुपुर्द कर दीजिए। ऐसा जी.पी. सिंह जी को उन्होंने कहा। मेरा भी यही कहना है कि महाराष्ट्र में न्याय मिलने में देर हो रही है और सरकार की ओर से न्याय नहीं मिल रहा है, सरकार उस पर अन्याय कर रही है। मेरा इतना ही कहना है कि भारत सरकार, जहाँ स्टेट गवर्नमेंट न्याय नहीं दे रही है तो भारत सरकार जागरूक हो और ऐसी अबला को न्याय दे ताकि उस महिला को यह कहने के लिए विवश न होना पड़े कि इस दुनिया में मेरा कोई नहीं है। वह भी कह सके कि इस देश में मुझे भी न्याय मिला है। धन्यवाद।

THE DEPUTY CHAIRMAN: Now the House is adjourned for lunch for one hour....

SOME HON. MEMBERS: Madam, what happens to the other Zero Hour Mentions? It is unfair.

THE DEPUTY CHAIRMAN: Lunch is not unfair. There are some other Mentions. Four are there. But from 2.00 p.m., we have got the Budget discussion. After the Budget discussion, if the Members want, then the remaining Zero Hour Mentions can be taken up.

SOME HON. MEMBERS: You allow them tomorrow.

THE DEPUTY CHAIRMAN: Tomorrow is a holiday.

SOME HON. MEMBERS: Then the day after tomorrow.

THE DEPUTY CHAIRMAN: If the hon. Members agree, they can be taken up the day after tomorrow. At 2.00 p.m. today, Budget discussion is there. Now the House is adjourned for lunch for one hour.

The House then adjourned for lunch at five minutes past one of the clock.

The House re-assembled after lunch at five minutes past two of the clock. **The Vice-Chairman (Shri Triloki Nath Chaturvedi)** in the Chair.

RE: DEMAND FOR A STATEMENT ON AMARNATH YATRA TRAGEDY

SHRI V. NARAYANASWAMY (Pondicherry): Mr. Vice-Chairman, Sir, with your permission I would say that yesterday it was announced in the House by the Parliamentary Affairs Minister that the Home Minister would come with a statement on the death of Amarnath Yatris and that he would come with first hand information. We had a discussion yesterday in the House. But so far, from the Government's side, we have not heard anything whether the Home Minister has returned, whether he is giving a statement or not. I take strong objection to another thing. Yesterday, the hon. Prime Minister made a statement in the Lok Sabha but he forgot the Rajya Sabha. The Prime Minister's statement is not here in the Rajya Sabha.

THE VICE-CHAIRMAN (SHRI TRILOKI NATH CHATURVEDI): For the information of hon. Members, the Home Minister has sent a letter informing the Chairman that he would

like to make a statement. I think, very shortly the time when he will be coming to give a statement will be indicated.

SHRI V. NARAYANASAMY: When?

SHRI H. HANUMANTHAPPA (Karnataka): Why this discrimination? The Prime Minister makes a statement in the Lok Sabha but the Home Minister is coming to Rajya Sabha!

THE VICE-CHAIRMAN (SHRI TRILOKI NATH CHATURVEDI): I think this is because of a bit of time pressure. *(Interruptions)*

SHRI H. HANUMANTHAPPA: The Chair should direct the Prime Minister to come here to lay that statement. *(Interruptions)*

THE VICE-CHAIRMAN (SHRI TRILOKI NATH CHATURVEDI): The hon. Finance Minister is here and he will convey the sentiments of the House. *(Interruptions)*

SHRI V. NARAYANASAMY: The Leader of the House is here. *(Interruptions)*

SHRI H. HANUMANTHAPPA: The Prime Minister cannot take this House so lightly. It is a wrong procedure. *(Interruptions)*

SHRI SATISH AGARWAL (RAJASTHAN): Sir, after five o'clock only the Home Minister should make a statement in this House. There should be no interjection in the Budget discussion. We will not permit. We will not yield. We wish to make it very clear. *(Interruptions)* It is not good when we are speaking and in the midst of Budget speeches the Minister wants to make a statement. No. *(Interruptions)* We will not permit. *(Interruptions)* Please ensure that the Budget speeches are not interrupted. Let us carry on up to five o'clock. If any Minister or the Prime Minister wants to make a statement, let him come after five o'clock. *(Interruptions)* Or six o'clock. Whatever it may be. *(Interruptions)*

THE VICE-CHAIRMAN (SHRI TRILOKI NATH CHATURVEDI): Is this the sense of the House?

SOME HON. MEMBERS: Yes.

SHRI SATISH AGARWAL: No statement before the Budget discussion.

SHRI V. NARAYANASWAMY: What about the Prime Minister's statement on the Amarnath Yatra? *(Interruptions)*